

**COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV):** I beg to move:

"That in pursuance of sub-section 4 (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act."

**MR. SPEAKER:** The question is:

"That in pursuance of sub-section 4 (e) of Section 4 of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act."

*The motion was adopted*

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**12.23 hrs.**

**DISQUALIFICATION OF MEMBER ON GROUND OF DEFECTION**

[English]

**MR. SPEAKER:** Hon. Members, I have to make the following announcement:

Whereas Shri Ram Pyare Panika, MP, filed before me a Petition on the 21st July, 1987, under paragraph 6 of the Tenth Schedule to the Constitution of India and rule 6 of the Members of Lok Sabha (Disqualification on ground of Defection) Rule, 1985, praying that the Speaker, Lok Sabha, be

pleased to declare that Shri Lalduhoma, MP, has become subject to disqualification as per provisions contained in the Tenth Schedule to the Constitution.

Whereas the said petition was referred by me to the Committee of Privileges, Lok Sabha, on 16th November, 1987, under rule 7 (4) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985, for making a preliminary inquiry and submitting a Report to me.

Whereas the Committee of Privileges having carefully examined the evidence tendered and documents produced by the petitioner and his witnesses as also by the respondent, submitted their Report to me on 14th October, 1988.

Whereas I gave an opportunity to Shri Lalduhoma to present his case in person before me on 15th November, 1988.

Now, therefore, taking into account all the facts and circumstances of the case, the Report of the Committee of Privileges, the submissions made by Shri Lalduhoma and in accordance with the provisions of the Tenth Schedule to the Constitution I hereby decide, declare and order as follows:-

In exercise of powers conferred upon me under paragraph 6 of the Tenth Schedule to the Constitution of India, I, B.R. Jakhar, Speaker, Lok Sabha, hereby decide that Shri Lalduhoma, an elected member of Lok Sabha from Mizoram constituency, has incurred disqualification in terms of paragraph 2(1) (a) of the said Schedule for being a member of Lok Sabha by voluntarily giving up his membership of Congress (I)-his original political party.

Accordingly, Shri Lalduhoma has ceased to be a member of Lok Sabha with immediate effect.

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